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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

O. A. NO. 260/00661 OF 2014  
Cuttack this the 5<sup>th</sup> day of September, 2014

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)**

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Binoda Kumar Ray,  
aged about 56 years,  
Son of Late Parameswar Ray,  
Vill/Po.- Padani Pal, Via- Bhuinpur, Dist- Kendrapara,  
At present working as GDSMD, Padanipal B.O.  
in account with Bhuinpur, S.O. under Kendrapara, H.O. Kendrapara.

...Applicant

(Advocates: M/s. S. Rath, B.K. Nayak-3, D.K. Mohanty )

**VERSUS**

Union of India Represented through

1. Director General of Post,  
Ministry of Telecommunication,  
Dept. of Post, Dak Bhawan, Sansad Marg,  
New Delhi-1.
2. Chief Post Master General,  
Odisha Circle, Bhubaneswar,  
Dist-Khurda.
3. Director of Postal Services,  
Office of the CPMG, Orissa Circle,  
Bhubaneswar, Khurda.
4. Superintendent of Post Offices,  
Cuttack North Division,  
Cuttack-753001.
5. Assistant Superintendent of Post Offices,  
Kendrapara Sub Division,  
Kendrapara.

... Respondents

(Advocate: Mr. S. Barik )

*Barik*

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohanty, Learned Counsel for the Applicant, and Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. In this O.A. filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for direction to the Respondents to disburse the applicant's arrear pay in commensurate with the duties of Postman of Bhuinpur S.O. from 13.02.2006 to 29.01.2014 within a stipulated period with 12% interest. The applicant, while working as EDDA, Gagua B.O., as directed by the Asst. Superintendent of Post Office of Patamundai Sub-Division took the charge of Postman in Bhuinpur S.O. on 13.02.2006 and worked till 29.01.2014. His grievance is that although he worked in the said post of Postman for so long, he was not paid the salary meant for that post. Mr. Mohanty, Ld. Counsel for the applicant, submitted that the applicant made representation vide Annexure-A/6 dated 05.02.2014 addressed to Respondent No. 4, i.e. Superintendent of Post Offices, Cuttack North Division, but till date no response has been received by the applicant.

3. Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents, submits that he has no immediate instruction regarding status of the representation as stated above.

4. Be that as it may, since it is the positive case of the applicant that no decision has been communicated to him by Respondent No. 4 on the representation submitted vide Annexures-A/6, without entering into the merit of this matter, this O.A. is disposed of at this admission stage with

*Alee*

direction to Respondent No. 4 to consider the grievance of the applicant as referred to by him in his representation, if the same is still pending with him, and communicate the decision thereof, in a well-reasoned order to the applicant within a period of 60 (sixty) days from the date of receipt of a copy of this order. If after such considered applicant is found to be entitled to the benefits claimed by him then the same may be disbursed within a further period of 90 (ninety) days therefrom. No costs.

5. As agreed to by Ld. Counsel for both the sides, copy of this order, along with the paper book, be transmitted to Respondent No. 4 by Speed Post at the cost of the applicant, for which Mr. Mohanty, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 08.09.2014.

  
(A.K.PATNAIK)  
MEMBER(Judl.)

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